

HIGH COURT OF JUDICATURE AT ALLAHABAD

NOTIFICATION

DATED: ALLAHABAD: JUNE 10, 2026

No. 1969 /Admin. (Services)/2026

Sri **Shiv Kumar Tiwari**, Additional District & Sessions Judge, Jhansi to be Additional District & Sessions Judge/Special Judge, Jhansi vice Sri Anubhava Dwivedi.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Jhansi against the special court created for trying cases under the said Act.

No. 1970 /Admin. (Services)/2026

Sri **Anubhava Dwivedi**, Special Judge/Additional District & Sessions Judge, Jhansi to be Additional District & Sessions Judge/Special Judge, Jhansi vice Sri Netrapal Singh.

He is also appointed U/s 5(2) of U.P. Dacoity Affected Areas Act 1983 as Special Judge at Jhansi against the special court created for trying cases under the said Act.

No. 1971 /Admin. (Services)/2026

Sri **Netrapal Singh**, Special Judge/Additional District & Sessions Judge, Jhansi to be Additional District & Sessions Judge/Special Judge, Jhansi for trying cases U/s 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Act no. 33 of 1989) vice Sri Aditya Chaturvedi.

No. 1972 /Admin. (Services)/2026

Sri **Aditya Chaturvedi**, Special Judge/Additional District & Sessions Judge, Jhansi to be Additional District & Sessions Judge, Jhansi.

No. 1973 /Admin. (Services)/2026

Pursuant to Government O.M. No 283/II-4-2026-I/1358141/2026 dated 09.06.2026, Sri **Sunil Kumar Yadav**, Additional District & Sessions Judge, Jhansi is appointed/posted as Presiding Officer, Motor Accident Claims Tribunal, Banda.

No. 1974 /Admin. (Services)/2026

Sri **Shailendra Kumar Verma**, Additional District & Sessions Judge, Sitapur to be Additional District & Sessions Judge/Special Judge, Sitapur vice Sri Vijay Kumar Azad.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Sitapur against the special court created for trying cases under the said Act.

No. 1975 /Admin. (Services)/2026

Sri **Vijay Kumar Azad**, Special Judge/Additional District & Sessions Judge, Sitapur to be Additional District & Sessions Judge, Sitapur.

No. 1976 /Admin. (Services)/2026

Sri **Mahendra Singh-IV**, Additional District & Sessions Judge, Sitapur to be Additional District & Sessions Judge/Special Judge, Sitapur for trying cases U/s 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Act no. 33 of 1989) vice Sri Mohd. Sapheek.

No. 1977 /Admin. (Services)/2026

Sri **Mohd. Sapheek**, Special Judge/Additional District & Sessions Judge, Sitapur to be Additional District & Sessions Judge, Sitapur.

No. 1978 /Admin. (Services)/2026

Pursuant to Government O.M. No 283/II-4-2026-I/1358141/2026 dated 09.06.2026, Sri **Sudeep Kumar Jaiswal**, Additional District & Sessions Judge, Sitapur is appointed/posted as Presiding Officer, Motor Accident Claims Tribunal, Jalaun at Orai.

No. 1979 /Admin. (Services)/2026

Sri **Ajay Kumar-III**, Additional District & Sessions Judge, Raebareli to be Additional District & Sessions Judge/Special Judge, Raebareli vice Sri Amit Kumar Pande.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Raebareli against the special court created for trying cases under the said Act.

No. 1980 /Admin. (Services)/2026

Sri **Amit Kumar Pande**, Special Judge/Additional District & Sessions Judge, Raebareli to be Additional District & Sessions Judge, Raebareli.

No. 1981 /Admin. (Services)/2026

Smt. **Pratima**, Additional District & Sessions Judge, Raebareli to be Additional District & Sessions Judge/Special Judge, Raebareli for trying cases U/s 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Act no. 33 of 1989) vice Sri Anil Kumar-V.

No. 1982 /Admin. (Services)/2026

Sri **Anil Kumar-V**, Special Judge/Additional District & Sessions Judge, Raebareli to be Additional District & Sessions Judge, Raebareli.

No. 1983 /Admin. (Services)/2026

Pursuant to Government O.M. No 283/II-4-2026-I/1358141/2026 dated 09.06.2026, Sri **Kushal Pal**, Additional District & Sessions Judge, Raebareli is appointed/posted as Presiding Officer, Motor Accident Claims Tribunal, Pratapgarh.

No. 1984 /Admin. (Services)/2026

Sri **Prakash Tiwari**, Additional District & Sessions Judge, Lucknow to be Additional District & Sessions Judge/Special Judge, Anti-corruption (V.B. U.P.S.E.B.), Lucknow vice Sri Gaurav Sharma.

No. 1985 /Admin. (Services)/2026

Sri **Gaurav Sharma**, Special Judge/Additional District & Sessions Judge, Lucknow to be Additional District & Sessions Judge, Lucknow.

No. 1986 /Admin. (Services)/2026

Sri **Abhinay Kumar Mishra**, Additional District & Sessions Judge, Lucknow to be Additional District & Sessions Judge/Special Judge, Lucknow vice Sri Umakant Jindal.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Lucknow against the special court created for trying cases under the said Act.

No. 1987 /Admin. (Services)/2026

Sri **Umakant Jindal**, Special Judge/Additional District & Sessions Judge, Lucknow to be Additional District & Sessions Judge, Lucknow.

No. 1988 /Admin. (Services)/2026

Smt. **Neetu Pathak**, Additional District & Sessions Judge, Lucknow to be Additional District & Sessions Judge/Special Judge, Lucknow for trying cases U/s 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Act no. 33 of 1989) vice Sri Jainendra Kumar Pandey.

No. 1989 /Admin. (Services)/2026

Sri **Jainendra Kumar Pandey**, Special Judge/Additional District & Sessions Judge, Lucknow to be Additional District & Sessions Judge, Lucknow.

No. 1990 /Admin. (Services)/2026

Pursuant to Government O.M. No. /2026/477/VII-nyay-2-2026-58G/2001T.C. dated 05.06.2026, Sri **Husain Ahmad Ansari**, Additional District & Sessions Judge, Lucknow is appointed/posted as Principal Judge, Family Court, Varanasi.

No. 1991 /Admin. (Services)/2026

Sri **Rakesh Patel**, Additional District & Sessions Judge, Mainpuri to be Additional District & Sessions Judge/Special Judge, Mainpuri vice Sri Satyendra Nath Tripathi.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Mainpuri against the special court created for trying cases under the said Act.

No. 1992 /Admin. (Services)/2026

Sri **Satyendra Nath Tripathi**, Special Judge/Additional District & Sessions Judge, Mainpuri to be Additional District & Sessions Judge/Special Judge, Mainpuri vice Sri Jay Prakash.

He is also appointed U/s 5(2) of U.P. Dacoity Affected Areas Act 1983 as Special Judge at Mainpuri against the special court created for trying cases under the said Act.

No. 1993 /Admin. (Services)/2026

Sri **Jay Prakash**, Special Judge/Additional District & Sessions Judge, Mainpuri to be Additional District & Sessions Judge/Special Judge, Mainpuri for trying cases U/s 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Act no. 33 of 1989) vice Sri Achchhe Lal Saroj.

No. 1994 /Admin. (Services)/2026

Sri **Achchhe Lal Saroj**, Special Judge/Additional District & Sessions Judge, Mainpuri to be Additional District & Sessions Judge, Mainpuri.

No. 1995 /Admin. (Services)/2026

Pursuant to Government O.M. No. /2026/477/VII-nyay-2-2026-58G/2001T.C. dated 05.06.2026, Sri **Vijay Kumar Dungrakoti**, Additional District & Sessions Judge, Mainpuri is appointed/posted as Principal Judge, Family Court, Hathras.

No. 1996 /Admin. (Services)/2026

Pursuant to Government O.M. No 283/II-4-2026-I/1358141/2026 dated 09.06.2026, Sri **Babu Ram**, Principal Judge, Family Court, Hathras is appointed/posted as Presiding Officer, Land Acquisition, Rehabilitation & Resettlement Authority, Basti.

No. 1997 /Admin. (Services)/2026

Sri **Rajesh Kumar Rai**, Presiding Officer, Land Acquisition, Rehabilitation & Resettlement Authority, Basti to be Presiding Officer, Commercial Court, Jhansi.

No. 1998 /Admin. (Services)/2026

Pursuant to Government O.M. No. /2026/477/VII-nyay-2-2026-58G/2001T.C. dated 05.06.2026, Sri **Sanjiv Kumar Singh-I**, Presiding Officer, Motor Accident Claims Tribunal, Banda is appointed/posted as Principal Judge, Family Court, Lakhimpur Kheri.

No. 1999 /Admin. (Services)/2026

Sri **Subash Chandra Tiwari**, Additional District & Sessions Judge, Barabanki to be Additional District & Sessions Judge/Special Judge, Barabanki vice Sri Asad Ahmad Hashmi.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Barabanki against the special court created for trying cases under the said Act.

No. 2000 /Admin. (Services)/2026

Sri **Asad Ahmad Hashmi**, Special Judge/Additional District & Sessions Judge, Barabanki to be Additional District & Sessions Judge, Barabanki.

No. 2001 /Admin. (Services)/2026

Sri **Rakesh Kumar Singh-I**, Additional District & Sessions Judge, Barabanki to be Additional District & Sessions Judge/Special Judge, Barabanki for trying cases U/s 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Act no. 33 of 1989) vice Sri Nitish Kumar Rai.

No. 2002 /Admin. (Services)/2026

Pursuant to Government Notification No. /2026/484/VII-Nyay-2-2023-58G/2001 T.C. dated 09.06.2026, Sri **Nitish Kumar Rai**, Special Judge/Additional District & Sessions Judge, Barabanki to be Additional Principal Judge, Family Court, Ghaziabad.

BY ORDER OF THE HON'BLE COURT,

Sd/-
(MANJEET SINGH SHEORAN)
REGISTRAR GENERAL

No. 338 /Admin. (Services)/2026, Dated: Allahabad: June 10, 2026.

Copy forwarded for information and necessary action to:

1. The Executive Chairman, U.P. State Legal Services Authority, Third Floor, Jawahar Bhawan Annexe, Lucknow-226001.
2. Pramukh Sachiv, Niyukti, U.P. Shasan, Lucknow with the request to relieve the Officers concerned, if any.
3. Pramukh Sachiv Nyay Evam Vidhiparamarshi, Uttar Pradesh Shasan, Lucknow.
4. The Special Secretary (Law) and Additional Legal Remembrancer, Government of U.P. Supreme Court (Legal Cell), III Floor, Bar Council of India Building, 21 Rouse Avenue Urdu Ghar Marg, New Delhi.
5. The Director, Institute of Judicial Training & Research, U.P., Vineet Khand, Gomti Nagar, Lucknow. (Information available on E-mail).

6. The Additional Director, Treasury, Camp Office, First Floor, New Treasury Building, Kutchery Road, Allahabad.
7. All the District & Sessions Judges and Principal Judges, Family Courts (Information available on E-mail).

The Officers whose names have been mentioned above shall hand over charge of their present post, and shall proceed to take over charge of the new posting immediately or as per direction mentioned in D.O. Letter No. 35/Admin. (Services)/2022 dated 21.01.2022, if applicable.

The handing and taking over charge certificates may kindly be sent to the Assistant Registrar (Services), High Court, Allahabad as per direction mentioned in Hon'ble Court's Letter No. 180/Admin. (Services)/2026 dated 26.03.2026, both physically and via email ID service@allahabadhighcourt.in

The officers shall also mention their personal ID no., allotted by the Court on the charge certificate.

Kindly refer to G.L. No. 27/Admin G-II dated 24.11.2021 wherein it has been directed that "District & Sessions Judges & Principal Judges of Family Courts to strictly ensure that no case remains pending in courts falling vacant on account of transfer etc. of presiding officers, unless the same is specifically barred.

That immediately upon handing over charge by the transferred Presiding Officer and the Court falling vacant as a result thereof, the staff attached to such vacant court be transferred to other courts/establishment.

8. The Senior Registrar, High Court, Lucknow Bench, Lucknow. (Information available on E-mail).
9. The Registrar (Judicial) (Confidential), High Court, Allahabad.(Information available on E-mail)
10. The Registrar (Judicial) (Computer), High Court, Allahabad.(Information available on E-mail)
11. The Registrar (Judicial) (Budget), High Court, Allahabad.(Information available on E-mail)
12. The Joint Registrar (Judicial) (Inspection), High Court, Allahabad.(Information available on E-mail)
13. The Deputy Registrar (Admin. Misc.-2), High Court, Allahabad.(Information available on E-mail)
14. The Deputy Registrar (G.), High Court, Allahabad.(Information available on E-mail)
15. The Deputy Registrar (Conf. 'B'), High Court, Allahabad.(Information available on E-mail)
16. The Deputy Registrar (Admin. A-3), High Court, Allahabad.(Information available on E-mail)
17. The Assistant Registrar (Admin. A-2), High Court, Allahabad.(Information available on E-mail)
18. The Assistant Registrar (Admin. C), High Court, Allahabad.(Information available on E-mail)
19. The Director, Printing & Stationary, U.P. Allahabad for publication of the notification in the next issue of the Gazette.
20. The Publication Secretary, U.P. Judicial Services Association Office, A-1, River Bank Judges Colony, Lucknow.
21. P.Ss. to Hon'ble the Administrative Judges with the request to place this notification before their Lordships for kind perusal. (Information available on E-mail).

BY ORDER OF THE HON'BLE COURT,

Sd/-

(RAJNESH KUMAR)

REGISTRAR (JUDICIAL) (SERVICES)